

ITEM NO.36

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16742/2018

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DILEEP SHARMA & ORS.

Respondent(s)

WITH

SLP(C) No. 16743/2018 (XI)

(FOR AMENDMENT IN CAUSE TITLE ON IA 131218/2019
 FOR APPLICATION FOR SUBSTITUTION ON IA 176307/2019
 FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA
 176308/2019 AND FOR SETTING ASIDE AN ABATEMENT ON IA 176309/2019
 FOR CONDONATION OF DELAY IN FILING ON IA 197563/2019

SLP(C) No. 16748/2018 (XI)

(IA No. 131224/2019 - APPLICATION FOR SUBSTITUTION
 IA No. 176292/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION
 APPLN. AND IA No. 176294/2019 - SETTING ASIDE AN ABATEMENT)

SLP(C) No. 16750/2018 (XI)

(IA No. 131232/2019 - APPLICATION FOR SUBSTITUTION
 IA No. 176270/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION
 APPLN. AND IA No. 176271/2019 - SETTING ASIDE AN ABATEMENT)

Date : 17-02-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
 [IN CHAMBER]

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. P. I. Jose, AOR
 Mr. Prashant K. Sharma, Adv.
 Mr. Jenis Francis, Adv.
 Mr. Ravi Sagar, Adv.

Mr. Mukul Kumar, AOR

UPON hearing the counsel the Court made the following
 O R D E R

Delay in filing the applications for substitution is
 condoned.

Applications for abatement are set aside.

Applications for substitution are allowed.

Amended cause title be filed within two weeks.

(MADHU BALA)
AR-CUM-PS

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER